



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3458]

THURSDAY, THE EIGHTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

WRIT PETITION NO: 673/2026

Between:

1.ADURY VENKATRAMAIAH, S/O LATE ADURYVENKATASUBBARAO
AGED ABOUT 74 YEARS, OCC RETIRED EMPLOYEE, R/O H.NO.9-
10, NELLAJERLA VILLAGE AND MANDAL, EAST GODAVARI
DISTRICT.PRESENTLY RESIDING H.NO.6-3-903/A/4/,SOMAJIGUDA,
HYDERABAD -500082,

...PETITIONER

AND

1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL
SECRETARY, REVENUE (ENDOWMENT)DEPARTMENT,
SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT -
522237

2.THE COMMISSIONER, ENDOWMENT DEPARTMENT, ANDHRA
PRADESH GOLLAPUDI VIJAYAWADA 521225

3.THE DEPUTY COMMISSIONER, ENDOWMENT DEPARTMENT,
KAKINADA, ANDHRA PRADESH.533004

4.THE DISTRICT ENDOWMENT OFFICER, ENDOWMENT
DEPARTMENT, RAJAMAHENDRAVARAM, EAST GODAVARI
DISTRICT.533105

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue a writ, order or direction, more particularly on in the nature of

writ of mandamus, declaring the proceedings of the 2nd respondent issued vide Rc.No.B1/COE-12024(31)/178/2025 dt. 04-12-2025 whereby the petitioner was not appointed as a trustee without issuing any notice, without calling for any explanation and without following due process of law as per se being illegal, arbitrary, against the principles of natural justice and in violation of the fundamental rights guaranteed under Articles 14, 19 and 21 of the constitution of India and contrary to the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 and rules made there under and to consequently direct the respondent authorities to consider the petitioners application for the post of trusteeship reserved for person belonging to Brahmin community in Sri Venugopala Swamy Temple, Nallajerla in the interest of justice and pass such other orders.

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Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned proceedings vide Rc.No.B1/COE-12024(31)/178/2025 dt. 04-12-2025 issued by the 2nd respondent and pass

Counsel for the Petitioner:

1.V NITESH

Counsel for the Respondent(S):

1.GP FOR ENDOWMENTS

The Court made the following Order:

Heard Sri V. Nitesh, learned counsel for the petitioner and the learned Assistant Government Pleader for Endowments for the respondents.

2. The grievance of the petitioner is against the respondents in not considering the application filed by the petitioner on 06.12.2025 for appointment as a member of the Trust Board.

3. It is contended that without passing orders on the representation of the petitioner, the respondents are proposing to conduct elections for appointment of Chairman to the subject Trust Board. Having regard to the same, the learned counsel for the petitioner contends that the petitioner belongs to the 'Brahmin' community, and the respondent No.2 vide the impugned proceedings, dated 04.12.2025, has kept one vacancy for a member under the 'Brahmin' category vacant. The petitioner also belongs to same community and the respondents are not passing appropriate orders on the representation of the petitioner.

4. Having regard to the contentions advanced, this Court deems it appropriate to dispose of the Writ Petition directing the respondent No.2 to pass appropriate orders on the representation of the petitioner within a period of four (04) weeks from the date of receipt of this order in accordance with law, after affording sufficient opportunity of hearing to the petitioner.

5. With the above observation, the Writ Petition is disposed of. There shall be no order as to costs.

As a sequel, miscellaneous applications pending, if any, shall also stand closed.

JUSTICE KIRANMAYEE MANDAVA

Dated: 08.01.2026

MSI

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

WRIT PETITION NO: 673/2026

Dated: 08.01.2026

MSI